

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 06/59/2015
CA. NO.

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.03.2017

NAME OF THE COMPANY: M/s. BMR Overseas

SECTION OF THE COMPANIES ACT : 59(1)

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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Present: Mr. Vikas Sharma, Advocate for Petitioner.

Mr. Harbhajan Singh, Advocate for Respondents.

ORDER

An application has been filed by the Respondents praying for setting aside the order dated 08th July, 2015, vide which they have proceeded ex-parte. No reply has been filed by the petitioner. Keeping in view the facts and circumstances as averred in the petition, this application is allowed subject to payment of Rs.5, 000/- as cost to the Prime Minister Relief Fund.

CA No. 298A/C-II/2015 stands disposed off.

Let reply in the main Company Petition be filed within one week from today.

To come up on 18.04.2017.


(Ina Malhotra)
Member Judicial